

THE SUGAR DEVELOPMENT FUND (AMENDMENT) ACT, 2002

No. 30 OF 2002

[27th May, 2002.]

An Act further to amend the Sugar Development Fund Act, 1982.

BE it enacted by Parliament in the Fifty-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Sugar Development Fund (Amendment) Act, 2002.
- (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

Short title and commencement.

2. In section 4 of the Sugar Development Fund Act, 1982, in sub-section (1),—

Amendment of Act 4 of 1982.

(i) after clause (a), the following clauses shall be inserted, namely:—

“(aa) for making loans to any sugar factory or any unit thereof for bagasse-based co-generation power projects with a view to improving their viability;

“(aaa) for making loans to any sugar factory or any unit thereof for production of anhydrous alcohol or ethanol from alcohol with a view to improving their viability;”;

(ii) after clause (bb), the following clause shall be inserted, namely:—

“(bbb) for defraying expenditure on internal transport and freight charges to the sugar factories on export shipments of sugar with a view to promoting its export;”.